In the Court No. 209 of Dr. Archana Sinha, ASJ-06 (POCSO) West, Delhi

Dated 16.06.2020

ORDER

Adjournment of cases fixed for 16.06.2020

Due to Covid-19 pandemic & in pursuant to Order No. 40-3/2020-DM-1(A) dated 17.05.2020 issued by the Government of India regarding continuance of lockdown upto 31.05.2020 and in pursuance of orders No. R-77/RG/DHC/2020 dated 15.04.2020 in continuation of orders No. 373/Estt./E1/DHC dated 23.03.2020, No. 194/RG/DHC/2020 dated 25.03.2020, No. 159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/EHC/2020 dated 16.05.2020, and R-305/RG/DHC/2020 dated 21.05.2020, 1347/RG/DHC/2020 dated 29.05.2020 & No. 1538-70/RG/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, since 16.06.2020, the Court shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode.

Thus, all the pending matters listed before this Court on 16.06.2020 would stand adjourned as under:-

S. No.	Date already fixed	New Date of Hearing	Remarks
1.	16.06.2020 (Tuesday)	08.09.2020 (Tuesday)	1. All cases except cases at Sr. No.7 & 13 stand adjourned en-bloc to 08.09.2020. 2. Pending bail application in State Vs. Lal Singh at Sr. No.7 has been taken up as urgent and shall be taken up on 26.06.2020 through Video Conferencing. 3. The case at Sr. No.13 titled State Vs. Surender @ Vikas has been treated as urgent and has been fixed for 26.06.2020 through Video Conferencing.

The copy of this order be also sent to Jail Supttd. concerned for information and compliance of production of the UTPs accordingly.

It is computer generated copy and does not require signatures as approved by undersigned.

By Order

Sd/-
(Dr. Archana Sinha)
ASJ-06 (POCSO), West, Tis Hazari, Delhi
Dated 16.06.2020

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UID No. 57434/16 New SC No.8/18, Old SC No. 130/14
FIR No. 173/13, P.S. - Mundka
U/s 109/506/174A/376 IPC & Sec 16/6 of POCSO Act

State Vs. Surender @ Vikas etc.
(1) Surender @ Vikas (2) Ramesh

16.06.2020

Present: ASI Azad Singh, Naib Court (Prosecution)

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

In view of order/circular No.421-10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020 and in view of meeting dated 14.06.2020 through Video Conferencing of Ld. District & Sessions Judge (West), Delhi with all the Officers of DHJS & DJS, this matter, already fixed for judgment, is taken up in the list of urgent matters being this case in the list of 5y+ cases and in the list of 20 old cases at Sr. No.13 sent in the quarterly statement of this Court, shall be taken up on 26.06.2020 for final arguments, if any/judgment.

Ld. Addl. PP and Ld. Counsel for the accused persons have already been apprised of the next date of hearing as well as for the purpose fixed through their telephone Numbers 9650791748 and 9810009734. Ld. Counsel for accused is directed to ensure the presence of accused persons on that date.

Naib Court (Prosecution) who is already present in the Court today is also directed to remain present on that date.

Be listed on **26.06.2020.** Ahlmad to mention it in the list of urgent matters.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/16.06.2020

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UID No. 340/17
New SC No. 113/17, Old SC No.115/17
FIR No. 290/16, P.S. - Nangloi
U/s: 363/376/328 IPC & Sec 6/17/21 POCSO Act

State Vs. Lal Singh & Anr.

16.06.2020

Present: ASI Azad Singh, Naib Court (Prosecution)

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

This matter stands adjourned enbloc for PE for **08.09.2020,** with the other matters in cause list of dated 16.06.2020.

IA No.03/2020

This is an application dated 30.01.2020 u/s 439 Cr.PC on behalf of applicant/accused Lal Singh for grant of bail.

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UID No. 340/17
New SC No. 113/17, Old SC No.115/17
FIR No. 290/16, P.S. - Nangloi
U/s: 363/376/328 IPC & Sec 6/17/21 POCSO Act

State Vs. Lal Singh & Anr.

16.06.2020

Notice to the complainant / prosecutrix be issued and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 363/376/328 IPC & Sec 6/17/21 POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as ***Reena Jha Vs. Union of India*** passed by HMJ Sh. Brijesh Sethi.

The bail application of the accused shall be taken up on 26.06.2020 through Video Conferencing only, as the Ld. Counsel who was contacted through phone has consented for hearing of the bail application through video conferencing for that date. Filing Section be also informed to take note of the matter.

The bail application be listed on **26.06.2020.** Ahlmad to mention it in the list of urgent matters.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/16.06.2020

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